

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition Nos. 220/GT/2013 and Petition No. 132/GT/2014**

- Subject : Revision of tariff of Bhilai Expansion Power Plant (2 x 250 MW) for the period from 21.10.2009 to 31.3.2014 after truing-up exercise-Truing up of tariff determined by Commission's order dated 29.7.2010 in Petition No. 308/2009
- Date of Hearing : **7.5.2015**
- Coram : Shri Gireesh B Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner : NTPC-SAIL Power Company Private Limited
- Respondents : DNH Power Distribution Corporation Ltd & 3 others
- Parties present : Ms. Ranjitha Ramachandran, Advocate, NTPC-SAIL  
Shri D G Salpekar, NTPC-SAIL  
Ms. Mandakini Ghosh, Advocate DNHPDCL  
Shri Yogmaya Agnihotri, Advocate, CSPDCL  
Shri Arvind Banerjee, CSPDCL

**Record of Proceedings**

During the hearing, the learned counsel for the respondent, Dadar and Nagar Haveli Power Distribution Corporation Limited (DNHPDCL) prayed for grant of time to file reply to the petition.

2. The prayer of the learned counsel of the respondent DNHPDCL was accepted and accordingly, the Commission adjourned the matter.
3. The Commission also directed the petitioner to file additional information on affidavit, by 25.5.2015 with advance copy to the respondents, on the following:
  - i. Gross block as per Form-9A (₹243154.10 lakh) is at variance with the same as per books (₹242902.40 lakh) as on 31.3.2011. Reasons for such variation shall be furnished with necessary modification, if any, of the respective Forms ;
  - ii. Gross Block as on 31.3.2011, as per Form-11 (₹2541454.08 lakh) even after adding ₹11000 lakh towards Mohad Reservoir is at variance with the same as per books (₹253902.40 lakh). Reasons for such variation shall be furnished with necessary modification, if any, of the respective Forms;
  - iii. Auditor certificate that no adjustment has been made in the books after COD by way of prior period adjustments in respect of infirm power;
  - iv. Form-11 as on generating station COD;

- v. Details of IDC and FC as shown at Form-14 is at variance with the statement of interest and financing charges as at Annexure-XIV of the submission dated 18.3.2015. Clarification with necessary modification of respective Forms to be submitted;
  - vi. Rectification of Form-9B as on COD of Unit-I;
  - vii. A major expenditure of ₹300.13 crore for main plant package from BHEL, ₹54.88 crore for coal handling plant and ₹10.03 crore for make-up water plant has been claimed as against those allowed by the Commission. In this regard, the reason for such abnormal increase in the actual expenditure along with details of estimates (past and present) and scope of work on past and present estimates shall be submitted ;
  - viii. Justification for actual capital expenditure claimed of ₹732.10 lakh during 2013-14 (after cut-off date), along with the provision of the regulation under which the expenditure is claimed. Also, clarification as to whether this expenditure relates to balance payments or in respect of deferred works. In case expenditure is of balance payments, then the reasons for delay in payment, whether the same is under original scope of work shall be indicated.
4. The respondents are directed to file their replies to the petition by 2.6.2015, with copy to the petitioner who shall file its rejoinder on or before 7.6.2015. No further extension of time shall be granted for any reason whatsoever.
5. Matter shall be listed for hearing on 11.6.2015. The parties are directed to complete pleadings in the matter prior to the date of hearing.

By Order of the Commission

-S/d-  
(T. Rout)  
Chief (Legal)